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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2/2002

This the 21st day of May, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Mohd. Ibrahim S/O Haji Abdul Hamid,
Ex-Sorting Assistant,
Gali No.27, H.No.2049,
Tughlakabad Estension,
New Delhi-110019.

... Applicant

(By Shri S.C.Luthra, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of
Communication, Department of Post,
Dak Bhawan, New Delhi-110019.
2. Chief Post Master General U.P.
Circle, Lucknow-226001, U.P.
3. Director Postal Services O/O the
Chief Post Master General, U.P.Circle,
Lucknow-226001, U.P.
4. Senior Superintendent Railway Mail,
Service 'O' Division,
Lucknow-226004.

... Respondents

(By Shri M.M.Sudan, Advocate)

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal, Chairman :

The matter as such has been settled. In accordance with the concessions made at the Bar, the relief claimed in paragraph 8.3 of the O.A. whereby applicant claims a direction to respondents for grant of the benefit of BCR from 1.10.1991 is dismissed as withdrawn.

2. As regards the other relief, it is conceded at either end that applicant should be granted the benefit claimed from 12.4.1986 instead of 1.3.1985. Applicant

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would be entitled to the arrears due to him. If any attachment has to be effected, it shall be done in accordance with law. Ordered accordingly.

3. The OA is disposed of. No costs.

V. K. Majotra

(V. K. Majotra)
Member (A)

V. S. Aggarwal

(V. S. Aggarwal)
Chairman

/as/

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OA No.2/2002

Mohd. Ibrahim
S/o Haji Abdul Hamid
Ex-Sorting Assistant
Gali No.27, H.No.2049
Tughlakabad Extension
New Delhi-110019.

... Applicant

vs.

Union of India and others

... Respondents

13.11.2003

It has been brought to our notice that OA No.2/2002 is recorded to have been disposed of on 21.5.2002. Perusal of the record reveals that the application was in fact listed only on 21.5.2003. It could not have been disposed of on 21.5.2002 because one of us (Justice V.S. Aggarwal) was not even the Chairman of the Central Administrative Tribunal on that date. The sequence of the interim orders also shows that it was listed on 21.5.2003. Since it is a typographical error, we direct that instead of 21.5.2002, it should be read as 21.5.2003.

V.K. Majotra

(V.K. Majotra) 13/11/03
Vice Chairman (A)

/sns/

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

13.11.2003.